

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14255-14256/2024

[Arising out of impugned final judgment and order dated 03-07-2024 in WA No. 949/2024 and WA No. 951/2024 passed by the High Court of Karnataka at Bengaluru]

M/S. POWER SMART MEDIA PVT LTD & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.143998/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.143999/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.144895/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.157214/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO.157216/2024 - EXEMPTION FROM FILING O.T.)

Date : 14-11-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Sunil Fernandes, Sr. Adv.
Ms. Mithu Jain, AOR
Mr. R Swaroop Anand, Adv.
Mr. Shashwat Jaiswal, Adv.
Ms. Rajshree Chaudhary, Adv.
Ms. Diksha Dadu, Adv.

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
Mr. Naveen Chandrashekar, AOR
Ms. Devi Sowmya L, Adv.

Mr. Maninder Singh, Sr. Adv.
Mr. KBK Swamy, Adv.
Mr. Honnappa S, Adv.
Mr. Mrigank Prabhakar, AOR
Ms. Ashita Chawla, Adv.
Mr. Rangasaran Mohan, Adv.
Mr. Amarpal Singh Dua, Adv.
Ms. Sakshi Banga, Adv.

Mr. Rajat Nair, Adv.

Mr. Mayank Pandey, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Aaditya Dixit, Adv.
Mr. Amrish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the Petitions for hearing on 4th March, 2025.

Prima facie, on a plain reading of the operative part of the order, we find that the order of the learned Single Judge was not continued while disposing of the appeals and, in fact, what is recorded is that the original writ petitioners withdrew the writ petitions.

The learned senior counsel appearing for respondent nos.2 and 3 (original writ petitioners in WP No.10553/2024) states that he will apply for necessary clarification/modification.

In the meanwhile, notwithstanding the stay granted by this Court, it will be open for the competent authority to pass an order on the show-cause notice as provided in clauses (i) to (v) of paragraph 7 of the impugned judgment. The pendency of these Petitions will not preclude respondent no.2 in SLP (C) No. 14255/2024 and respondent nos.2 and 3 in SLP (C) No.14256/2024 from seeking clarification/modification, if any, of the impugned judgment and order.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)